(c) Yes, Sir. The case has since been instituted in the court.

### Finding of People's Union of Democratic Rights

## 7776. SHRI RAMDAS AGARWAL: SHRI CHIMANBHAI MEHTA: SHRIMATI RENUKA CHOWDHURY:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Poeple's Union of Democratic Rights have published the findings recently that out of 24 policemen involved in custodial rape cases on 12 women none has been convicted;

(b) whether the department's attention is drawn to the editorial of 'The Hindustan Times' dated 27th May, 1994 that dismissed and suspended policemen involved in the above rape cases arc being reinstated;

(e) if so, the details thereof;

(d) whether it is a fact that retracing or withdrawal of statements by raped women against policemen were due to tremendous pressures including threat of ouster from their residential areas;

(c) what were the strategems adopted to get withdrawal of statements of rape victims; and

(f) what are the shocking facts revealed by People's Union of Democratic Rights?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED) (a) Yes, Sir.

(b) Yes, Sir. The Government has seen the news report.

(c) The policemen allegedly involved in the cases were dismissed from service or placed under suspension. However, some of them have been reinstated on account of their acquittal from the courts or under the directions from the Central Administrative Tribunal.

(d) No, Sir.

(e) Does not arise.

(f) The P.U.D.R. in its report has *inter-alia* made the following observations:—

- i) The victims are intimidated into retracting from their complaints;
- ii) The response of the official system ignores the victims vulnerability;
- iii) The manner of conduct of trials put extra pressure on the victims;
- iv) In a number of cases, judicial pronouncements are patriarchal in nature, and the character of the victim is made an excuse for acquitting the offender or reducing the sentence;
- v) There is no organisational support from the Coummunity to the victim.
- vi) The victim suffers from stigma and ostracizationandseeks anonymity and withdraws from the trial.
- vii) In most of the cases, the victims are slum dwellers. The nexus between the policemen and local leaders provides the policemen with extra clout and also access to the victims.

# बंगलादेशी एजेंटों द्वारा तोडुफोड़ की गतिविधियां

7777. प्रो॰विजय कुमार मल्होत्राः क्या गृह मंत्री यह बताने को कृपा करेंगे किः

(क) क्या सरकार का ध्यान 27 मई, 1994 के ''टाइम्स आफ इंडिया'' में ''5 बंगलादेशी एजेन्ट्स 171 Written Answers

हैल्ड इन बंगाल'' शोर्षक के अन्तर्गत प्रकाशित समाचार की ओर दिलाया गया है;

(ख) यदि हां, तो क्या यह सच है कि ये विदेशी एष्ट्रिक भारत में तोड़-फोड़ की गतिविधियों में लिप्त थे;

(ग) यदि हां, तो अभी तक की गई जांच के आधार पर इन विदेशी राष्ट्रिकों के विरुद्ध क्या आरोप लगाए गए हैं;

(घ) क्या यह सच है कि दिल्ली में 15 ऐसे आवासीय स्थलों की पहचान की जा चुकी है जहां ये बिदेशी अवैध रूप से आए थे और यहां रह रहे थे: और

(ङ) यदि नहीं, तो इस संबंध में तथ्य क्या है और सरकार द्वारा उन विदेशी राष्ट्रिकों की संख्या कितनी आंकी गई है जो यहां अवैध रूप से आए हैं और अब इन स्थानों पर रह रहे हैं?

गृह मंत्रालय में राज्य मंत्री (श्री राजेश पायलट): (क) जो हों, श्रीमान्।

(ख) और (ग) राज्य सरकार के अनुसार यह अभी तक स्थापित नहीं हो पाया है कि ये विदेशी राष्ट्रिक तोड़-फोड़ के कार्यों में शामिल हैं। चूंकि इन विदेशी राष्ट्रिकों के पास अपेक्षित यात्रा दस्तावेज नहीं थे इस लिए इनके खिलाफ 'विदेशी नागरिक अधिनियम, 1946'' के अधीन एक सामला दर्ज किया गया है।

(६) और (ड) दिल्ली में कुछ ऐसे रिहायशी क्षेत्र हैं जहां अवैध रूप से बंगलादेशी राष्ट्रिक ठहरे हुए हैं। किसी प्रापाणिक सूचना के अभाव में ठीक-ठीक संख्या बता पाना संभव नहीं है। राज्य सरकारों को ऐसे स्थाई निर्देश हैं कि अवैध बंगला-देशी राष्ट्रकों का पता लगाया जाए और उन्हें स्वदेश वापस भेजा जाए। संबंधित एजेंसियों द्वारा पता लगाए गए एवं स्वदेश भेजे गए मामलों के आंकडे प्रकट करना जनहित में नहीं है।

#### Surrender of Ex-Ulfa Members

7778. SHRI TARA CHARAN MAJUMDAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the number of ex-ULFA members who have surrendered so far;

(b) what is the amount which Government of India has sanctioned and «

paid to the State Government of Assam for the rehabilitation of these surrendered persons; (c) whether the surrendered persons were allowed to retain the arms which they surrendered; if not, whether Government allowed them the licence for the possession of arms with them after surrender;

(d) what is the number of such who surrendered persons have been involved in various offences like murder, abduction. extortion etc. after their surrender: and

(e) what is the number of such persons arrested in connection with such crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) The number, as on 4 June 1994, is 3875.

(b) Rs. 10 crores have been disbursed for rehabilitation of the surrendered ULFA during 1993-94.

(c) No Sir. However, some of the surrenderees whose lives were under threat have been issued arms licence for non-prohibited bore on individual application and with clearance from Special Branch of State Police.

(d) 151 surrenderees have been involved in crimes.

(e) 137 surrenderees were arrested for their involvement in crimes.

## Conviction under TADA in Jammu and Kashmir

7779. SHRI JAGMOHAN: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 2402 given in the Rajya Sabha on 9th March, 1994 and state:

(a) what are the detailed particulars of the ten cases who were convincted under TADA in Jammu and Kashmir during 15th August's 1989 to 15th August, 1993; and

(b) whether the accused convicted were released before their term of imprisonment/detention?

THE MINISTER OF STATE IN THE